

1	2	3
7. Orissa (within Scheduled Areas)	The Orissa Scheduled Areas Transfer of Immovable Property (Scheduled Tribes) Regulations, 1956.	Prohibit alienation of land of Tribals and provide for restoration of alienated land.
(Outside Scheduled Areas)	The Orissa Land Reforms Act, 1960.	Do.
8. Rajasthan	The Rajasthan Tenancy Act, 1955, The Registration (Rajasthan Amendment) Act, 1976.	Do.

Statement 'B'

No.	States	No. of cases registered	Disposal of cases			Cases in which land has been restored
			Total disposed of	In favour of tribals	Against tribals	
1	2	3	4	5	6	7
1	Andhra Pradesh (April, 1980)	49630	46090	22378
2	Bihar (upto April, 1979)	43335	40416	24443	15973	..
3	Gujarat (upto April, 1980)	17171	8898	8648	250	795
4	Maharashtra (upto April, 1980)	47332	43643	17731	25912	13713
5	Orissa (upto April, 1980)	49630	46090	22378	..	22378

N.B. :- Information in respect of the gaps in the table are being collected.

Atrocities on Scheduled Tribes

6118. SHRI GIRIDHAR GOMANGO:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of atrocities committed on members of Scheduled Tribes in the years 1978, 1979 and 1980 as reported by the States, State-wise;

(b) factors mainly related to atrocities on tribals identified by the States and his Ministry;

(c) the measures taken by his Ministry and the concerned States to check the atrocities on tribals; and

(d) the socio-economic, legal and other measures taken by the States to protect the tribals from different forms of exploitations?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI YOGENDRA MAKWANA):
(a) The State Governments have reported as below atrocities committed upon Scheduled Tribes:

Year	No. of cases of atrocity
1978	2,452
1979	2,107
1980 (upto May)	407

State-wise position is given in attached statement.

(b) Disputes arising out of land, money lending and indebtedness, exploitation of women are some of the factors that lead to incidents of confrontation and atrocities.

(c) The Government have issued instructions for prompt investigation of all cases of atrocities and their quickest possible disposal by creating special courts whenever necessary.

(d) The State Governments are taking protective measures in favour of Scheduled Tribes by taking legal, social and economic measures. These include discontinuation of commercial vending of liquor in tribal areas, prevention of alienation of land and restoration of alienated land, regulating money-lending and setting up of a co-operative credit-cum-marketing structure.

Statement

Information about Cases involving Offences against Scheduled Tribes reported During 1978, 1979 and 1980

Name of States and U. Ts.	1978	1979	1980 (upto May)
1	2	3	4
Andhra Pradesh	14	17	3
Bihar	182	200	27
Gujarat	254	75	29
Haryana
Himachal Pradesh
Karnataka	37	64	1
Kerala	44	27	11
Madhya Pradesh	1221	1373	290
Maharashtra	325	115	44
Manipur	17
Orissa	36	16	6
Punjab
Rajasthan	292	205	75
Tamil Nadu
Uttar Pradesh	1
A & N. Islands	4	1	..

	1	2	3	4
Dadra and Nagar Haveli		17	2	..
Arunachal Pradesh		6	11	1
Goa, Daman and Diu		1	1	..
Pondicherry		1
		2452	2107	487

Information is Nil in respect of other States/U.Ts.)

Industries in Karnataka working with Foreign Assistance

6119. SHRI S. B. SIDNAL: Will the Minister of INDUSTRY be pleased to state the names of industries and the nature of production in the Karnataka State, which are working with foreign assistance technical and financial?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): Lists giving details of the foreign collaboration proposals approved by Government are issued on a quarterly basis. These lists, *inter-alia*, indicate the name of Indian Company, the name of foreign collaborator, the item of manufacture and whether the proposal involves foreign capital participation. Copies of these lists upto 31-3-80 are available in the Parliament Library.

There is always a time gap between the dates of foreign collaboration approval and fructification of the project. Details regarding industries actually working in Karnataka with foreign collaboration are not available in the Secretariat for Industrial Approvals.

Recruitment of DIG from Deputationists from IPS

6120. PROF. NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Government have decided to recruit for 75 per cent of the posts of Deputy Inspector Generals in the BSF from the deputationists from the IPS; and